

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1029/2019

ULTRATECH CEMENT LTD. & ANR.

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH & ORS.

Respondent(s)

(IA No.120897/2019-EXEMPTION FROM FILING O.T.)

Date : 23-08-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. Kavin Gulati, Sr. Adv.
 Mr. Mahesh Agarwal, Adv.
 Ms. Rishi Agrawala, Adv.
 Ms. Aastha Mehta, Adv.
 Mr. E. C. Agrawala, AOR
 Mr. Rajesh Kr., Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the fact that in similar matters Rule Nisi has already been issued, we issue Rule Nisi.

Let this matter be taken along with C.A.No.4056-64/1999 and Writ Petition Nos.376/2015 and 729/2019.

In so far as prayers (d) and (e) are concerned, Mr. Kavin Gulati, learned senior advocate submitted that the payments in respect of said demand notices have already been made by the petitioner. The statement is recorded.

(INDU MARWAH)
COURT MASTER

(SUMAN JAIN)
BRANCH OFFICER